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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 376/2023 & I.A. 36111/2024

NAYAN INDIA SCIENCE AND TECHNOLOGIES PRIVATE LIMITEDPlaintiff

> Through: Ms. Manisha Singh, Mr. Abhai Pandey, Mr. Nishant Rai and Mr. Manish Aryan, Advs. M: 9910512501 Email: lptitigation@lexorbis.com

versus

INTENTS MOBI PRIVATE LIMITED & ANR.Defendants

Through: None

HON'BLE MS. JUSTICE MINI PUSHKARNA

<u>ORDER</u> 12.08.2024

I.A. 36111/2024 (Application under Section 151 CPC seeking preponement of the date of hearing)

1. The present application has been filed on behalf of the plaintiff for fixing an early date in *I.A. 10878/2023*, which is an application under Order XXXIX Rules 1 and 2 of Code of Civil Procedure ("CPC"), 1908 seeking interim relief.

2. Considering the submissions made in the application, *I.A.10878/2023* is listed for hearing on 18th November, 2024.

3. Both the parties are directed to file their written synopsis, along with the judgments that they wish to rely upon, before the next date of hearing.

4. With the aforesaid directions, the present application is disposed of.

This is a digitally signed order.

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5. List for hearing of *I.A. 10878/2023*, on 18th November, 2024.

MINI PUSHKARNA, J

AUGUST 12, 2024/kr

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